

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 181/2010

Sub: Petition for financial grant for training and capacity building activities for professionals in Power and Energy sector in India, through the Power Market-Center of excellence (PM-COE).

Date of hearing : 29.7.2010.

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan Member

Petitioner : Power exchange India Limited, Mumbai

Parties Present : Ms. Rupa Devi Singh, PXIL  
Shri Prabhajit Kumar Sarkar, PXIL

The applicant, Power Exchange India Limited (PXIL) has submitted that for the purpose of providing training programmes and other capacity building initiatives for professionals in Power and Energy Sector, it has formed "Power Market-Centre of Excellence (PM-CoE)". The present petition has been filed for financial grant for supporting the PM-CoE to develop, institute and implement the training programmes in the Power and Energy Sector for sector participants. The petitioner has also prayed to eliminate the petition filing fee as the proposal is an initiative of PXIL towards development of Power and Energy Sector.

2. At the outset, the representative of the petitioner explained the need for capacity building by imparting training on power market, their development trajectory, regulatory and policy changes and the prepared course coverage which PM-CoE would provide to the participants.

3. The representative of the petitioner submitted that PXIL has been arranging multiple training programmes in association with IIMs and NPTI and such programmes have received over-whelming response from the power sector. He added that PXIL was being approached by various stakeholders to design and conduct training to enhance the knowledge and skill of their employees. The representative of the petitioner further submitted that it has formed PM-CoE with the mandate of providing knowledge enhancement and knowledge dissemination. As cost of the programmes are not affordable, there are requests from the participant utilities for reduction of fees for these programmes. The representative of the petitioner submitted that the Commission may consider for utilization of the congestion amount in the form of grant in order to subsidise the fees for these programmes.

4. In response to the Commission's query in regard to its own contribution in the project, the representative of the petitioner submitted

that it may be about 25%. The Commission directed the petitioner to file following information/clarification on affidavit latest by 18.8.2010:

- (a) Details of structure of the Institute. Whether it is a separate division or a subsidiary of the petitioner and whether the accounts for this purpose is being maintained separately;
- (b) Details of contribution made by the petitioner;
- (c) Details of fee to be charged from the participants; and
- (d) Whether the PM-CoE will be seen on "no profit no loss" basis or on a profitable venture.

Sd/-  
(T. Rout)  
Joint Chief (Law)